

of Inquiry Commission appointed to enquire into the causes of the pollution of water of river Ganges near Monghyr. [Placed in Library. See No. LT-1485/68].

(2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Kerosene (Fixation of Ceiling Prices) Sixth Amendment Order, 1968, published in Notification No. G.S.R. 942 in Gazette of India dated the 15th May, 1968.
- (ii) The Kerosene (Fixation of Ceiling Prices) Seventh Amendment Order, 1968, published in Notification No. G.S.R. 1172 in Gazette of India dated the 19th June, 1968.

[Placed in Library. See No. LT-1486/68].

MR. SPEAKER: Dr. K. L. Rao.

SHRI E. K. NAYANAR (Palghat): On a point of order. During the last 15 days the flood situation has worsened in India especially in Kerala and people have suffered so much. Instead of having some time for discussion...

MR. SPEAKER: There is no point of order here. He can ask for a discussion. But is this a point of order? I cannot, by any stretch of imagination, call this a point of order.

Dr. K. L. Rao.

#### STATEMENT ON FLOOD SITUATION IN THE COUNTRY

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a statement on the flood situation in the country. [Placed in Library. See No. LT-1492/68].

#### REVISED ESTIMATES OF UP STATE ELECTRICITY BOARD

DR. K. L. RAO: On behalf of Shri Siddheshwar Prasad, I beg to lay on the Table a copy of the Budget

Estimates for the year 1968-69 and Revised Estimates for the year 1967-68 of the UP State Electricity Board under section 61 of the Electricity (Supply) Act, 1948, read with clause (c) (iv) of the Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-1493/68].

12.15 hrs.

#### STATEMENT RE. STRIKE BY NEWSPAPER EMPLOYEES

MR. SPEAKER: Now; Shri Hathi.

SHRI S. M. BANERJEE (Kanpur): I rise on a point of order. Rule 376 (2) says:

"A point of order may be raised in relation to the business before the House at the moment." . . .

MR. SPEAKER: The hon. Member can raise a point of order at any time except during the Question Hour. Let him state what his point of order is.

SHRI S. M. BANERJEE: Rule 376 (2) states that a point of order may be raised in relation to the business before the House at the moment. The business before the House at the moment is that Shri Hathi is going to make a statement regarding the strike by the newspaper employees. My point of order is this. Many of us have tabled calling-attention-notices on this particular issue. I do not question your judgment, and that is final as far as we are concerned.

MR. SPEAKER: I thought the hon. Member would wait for a minute because I myself wanted to say something regarding this. I wanted to give him some information.

Already, Shri S. M. Joshi had raised this question in my Chamber. I said that it was an important matter and we should have a discussion. I am allowing an hour's discussion. A calling-attention-notice would only permit of two or three questions. I thought that I could make this